

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14332-14335/2003

(From the judgement and order dated 11/03/2003 in CO No. 4/2003 & CO No. 5/2003 & OSA No. 23/2003 & OSA No. 24/2003 of HIGH COURT OF MADRAS)

T.N. RAJASEKAR

Petitioner(s)

VERSUS

N. KASIVISWANATHAN & ORS.

Respondent(s)

(With appln(s) for stay,bringing Lrs. on record and prayer for interim relief and office report)

Date: 17/12/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s)Mr. S.D.N. Vimalanathan, Adv.

Mr. Sundarshan Rajan, Adv.

Mr. Md. Qamar, A.G.

Mr. K.B. Sounder Rajan,Adv.

For Respondent(s)

Mr. A.T.M. Sampath,Adv.

UPON hearing counsel the Court made the following

O R D E R

Application for substitution is allowed. Cause-title be amended accordingly.

The petitioner is prepared to deposit Rs.60 lakhs out of the owelty amount of Rs.90,24,086/- as determined by the courts below. He wants six months' time to do so. However, two months are granted to enable the petitioner to deposit Rs.30 lakhs as part payment with the Registrar General of this Court.

To be listed after two months.

(J.S. Rawat)

Court Master

(Kanwal Singh)

Court Master